

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA

UNSTARRED QUESTION NO. 2431
TO BE ANSWERED ON 9th MARCH, 2021

Prevention of Cruelty of Animals Act

2431. SHRI ANUMULA REVANTH REDDY

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

pleased to state:

- (a) whether it is a fact that the Government is still following the Prevention of Cruelty to Animals Act, 1960 to prevent the infliction of unnecessary pain and suffering on animals;
- (b) whether the existing penalty as per the Act is only between Rs. 10 and Rs. 50 for any act of cruelty against animals;
- (c) if so, the details thereof;
- (d) whether the Government is planning to review the Act as it has not been reviewed in the last six decades of its existence;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether the Government is planning to increase the penalty and punishment against the infliction of unnecessary pain and suffering on animals; and
- (g) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(DR. SANJEEV KUMAR BALYAN)

(a) Yes. Sir.

(b) & (c) As per Section 11 (1) of Prevention of Cruelty to Animal Act, 1960, in the case of a first offence, the prescribed fine shall not be less than ten rupees but which may extend to fifty rupees and in the case of a second or subsequent offence committed within three years of the previous offence, the fine which shall not be less than twenty-five rupees but which may extend to one hundred rupees or with imprisonment for a term which may extend to three months, or with both.

In accordance with Section 12 the penalty for practising phooka or doom dev the fine which may extend to one thousand rupees, or with imprisonment for a term which may extend to two years, or with both, and the animal on which the operation was performed shall be forfeited to the Government.

As per Section 20 of the Prevention of Cruelty to Animal Act, 1960 if any person contravenes any order made by the Committee for the Purpose of Control and Supervision on Experiment on Animal (CPCSEA) in accordance with the provision under section 19; or commits a breach of any condition imposed by the CPCSEA under that section; he shall be punishable with fine which may extend to two hundred rupees, and, when the contravention or breach of condition has taken place in any institution, the person in charge of the institution shall be deemed to be guilty of the offence and shall be punishable accordingly.

(d) to (g) The need for amending the Prevention of Cruelty to Animals Act, 1960 by introducing more stringent penalties has been recognized by the Government. The draft amendment worked out includes increasing monetary penalties and punishment provisions.
